

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19168/2005

(From the judgement and order dated 13/05/2005 in RSA No. 780/2004 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

JAGBIR Petitioner(s)

VERSUS

SHEELA DEVI & ORS. Respondent(s)

(With prayer for interim relief and office report)

Date: 26/09/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner(s) Mr. Rajesh Tyagi, Adv.
Dr. Aparana Bhardwaj, Adv.
Mr. Atishi Dipankar,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Call after two weeks in view of the letter circulated.

(PAWAN KUMAR)
AKASH)

(PREM PR

COURT MASTER
ASTER

COURT M